Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting held on 17.02.2011

The Meeting No. 47/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 17.02.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Kuldeep Singh, Asstt. Director	MSME
3.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 47/84-ALC3/2010 MEETING DATE : 17.02.2011

	Case No.:2/36/85-ALC3/2010	Party Name:SHABANESA,	Meet No/Date:47/84-ALC3/2010 17.02.2011	Status: Deferred
1	HQ File :01/85/050/00147/AM11/	RLA File :04/24/040/00118/AM11/		Defer Date: 03.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers & observed that NC

team has visited the similar unit of another firm and report is under preparation. It was therefore decided to defer the case for re-listing on 03.03.2011.

Case No.:3/39/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:47/84-ALC3/2010 17.02.2011	Status: Approved
HQ File :01/84/050/00272/AM11/	RLA File :05/24/040/00315/AM11/	Lic.No/Date:0510279458 15.12.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

- 11					
	S.	Export Item	Export	Import item	Qty. allowed
	No		Qty.		
	1	Ladies jacket with pocket	8550	100% linen dyed	25222 Sq
2		made of 100% linen dyed	Pcs	woven fabric, GSM	mtrs
		woven fabric, GSM		205+/-10%.	
		205+/-10%. Style No.			
		IC102074			
	2	Ladies jacket with pocket	8750	100% linen	24850 Sq
		made of 100% linen	Pcs	bleached woven	mtrs
		bleached woven fabric,		fabric, GSM 195+/-	

	GSM 195+/-10%.	10%.		
	Style No. IC102073			
	The GSM should match in both impo	rt and export. The R.A s	hall be advised to	
	take necessary action subject to comp	pliance of other usual cor	nditions.	

	Case No.:1/43/84-ALC3/2010	Party Name: VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:47/84-ALC3/2010 17.02.2011	Status: Deferred
$\ _3$	HQ File :01/84/050/00315/AM11/		Lic.No/Date:0310609964 07.01.2011	Defer Date: 17.03.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011.			

		Party Name:MASTURLAL FABRICHEM PRIVATE LIMITED	Meet No/Date:47/84-ALC3/2010 17.02.2011	Status: Rejected
HQ	Q File :01/84/050/00316/AM11/		Lic.No/Date:0310610408 11.01.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export item firm have mentioned GSM-520 whereas in the import item, GSM is 540, which is unusual.

Further, they have also neither mentioned the size-wise specification of export item nor given calculation sheet alongwith justification. In absence of the above, it is not possible to compute the requirement of inputs in this case. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:3/43/84-ALC3/2010	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:47/84-ALC3/2010 17.02.2011	Status: Deferred
5	HQ File :01/84/050/00317/AM11/	RLA File :05/24/040/00331/AM11/		Defer Date: 17.03.2011

Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant information/details available in the file to the representative of DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 17.03.2011.

	Case No.:4/43/84-ALC3/2010	Party Name: A DIGEAR INTERNATIONAL	Meet No/Date:47/84-ALC3/2010 17.02.2011	Status: Deferred
6	HQ File :01/84/050/00318/AM11/	RLA File :05/23/040/00292/AM11/	Lic.No/Date:0510281256 11.01.2011	Defer Date: 17.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011.

	Case No.:1/47/84-ALC3/2010	Party Name: VISMAYA INTERNATIONAL	Meet No/Date:47/84-ALC3/2010 17.02.2011	Status: Deferred
7	HQ File :01/84/050/00351/AM11/		Lic.No/Date:0510283394 08.02.2011	Defer Date: 17.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011.

	Case No.:2/47/84-ALC3/2010	Party Name: VISMAYA INTERNATIONAL	Meet No/Date:47/84-ALC3/2010 17.02.2011	Status: Deferred
8	HQ File :01/84/050/00352/AM11/	1	Lic.No/Date:0510283395 08.02.2011	Defer Date:17.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011.

	Case No.:3/47/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:47/84-ALC3/2010 17.02.2011	Status: Deferred
9	HQ File :01/84/050/00353/AM11/		Lic.No/Date:0510283413 08.02.2011	Defer Date: 17.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011.

	Case No.:4/47/84-ALC3/2010	Party Name:SYSTEM 5S PVT. LTD.	Meet No/Date:47/84-ALC3/2010 17.02.2011	Status: Deferred
10	HQ File :01/84/050/00354/AM11/		I	Defer Date: 17.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011.

Case No.:5/47/84-ALC3/2010	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:47/84-ALC3/2010 17.02.2011	Status: Deferred
HQ File :01/84/050/00355/AM11/	RLA File :05/23/040/00315/AM11/	Lic.No/Date:0510283660 10.02.2011	Defer Date:17.03.2011
Decision: The Committee conside copy of application has not bee 17.03.2011.		• •	

12	Case No.:6/47/84-ALC3/2010	Party Name:SUPERHOUSE LTD.,	Meet No/Date:47/84-ALC3/2010 17.02.2011	Status: Deferred
	HQ File :01/84/050/00356/AM11/		Lic.No/Date:0610020957 10.02.2011	Defer Date: 17.03.2011
	Decision: The Committee conside copy of application has not bee 17.03.2011.	, ,		

Manual agenda cases

Case No.432	Reference received from PC-IV (B) in respect of M/s
	Munib Overseas Corporation, Kanpur
NC No.47/AM11	F.No.01/84/162/196/AM11/DES-V
Dated 17.02.2011	Clarification as to whether the export product' cotton check
	sheet. Cotton check pad, cotton traveling boot, cotton winter rug

and cotton leg protector are covered under DEPB rate schedule at S.No. 72 and articles made of supreme halter made of polypropylene are covered under DEPB rate schedule at S.No. 13 and P.P tapes with U.V stabilization 2% by weight plain/fabricated (a) P/P poly pad (b) poly traveling boot is covered under DEPB entry S.No. 40 of export product group 'plastics'.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 24.02.2011.

Case No. 433	M/s Scorpios Apparels Pvt. Ltd., Faridabad
NC No.47/AM11	F.No.01/84/162/291/AM08/DES-V
Dated 17.02.2011	Ratification of input output norms in respect of Advance Authorization No.0510203031 dated 27.04.2007.

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 03.03.2011.

Case No. 434	M/s Pearl Global Ltd., Gurgoan
NC No.47/AM11	F.No.01/84/162/335/AM08/DES-V
Dated 17.02.2011	Re-fixation of input output norms in respect of Advance
	Authorization No.0510204285 dated 31.05.2007.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Koshy Mathew, General Manager of the firm, who appeared for personal hearing alongwith two authorized representatives. They explained the case alongwith sample, CAD, Laymarker, paper pattern etc and relevant documents pertaining to the case. It was observed that earlier this case

cleared by NC with 10% wastage disallowing the item of import at S.No.1 (ii), 1(iii) and 2(ii). It was observed that in this case there are five export item and firm have asked the import Qty. in Kg. term. The Committee went through the sample of export item i.e Fleece hoodie jacket, campo print hoodie jacket & stripe hoodie jacket and observed that jackets are of double layer hood made out of same shell fabric with two patch pockets and all the items of import mentioned in the application are used in the respective export item. The Committee felt that earlier NC would have decided assuming the single layer of hood of export item, as sample was not seen earlier. The copies of shipping bills were also went through. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that as per calculation work out on the basis of size-wise measurement given, the consumption of all inputs asked against each export item is justified. Accordingly, it was decided to re-fix the norms in this case as detailed below: -

S.	Export Product	Export	Import Item	Qty.
No		Qty.		allowed/Pc
1	Fleece hoodie jacket made out from 32S/1	17802 Pcs	32S/1 combed ctn+50D/36F poly +16S/1CVC 60/40 french terry knitted fabric, GSM-270+/-10%	450 gms
	combed ctn+50D/36F		32S/1x2 combed ctn rib 2x2 knitted fabric, GSM-300+/-10%	100 gms
	french terry knitted fabric, GSM-270+/-10%		26S/1 CVC 60/40 waffle knitted fabric, GSM-180+/-	65 gms
2	Fleece hoodie jacket made out from 32S/1	2358 Pcs	32S/1 hther yarn+50D/36F poly+16S/1CVC 60/40 french terry knitted fabric, GSM-270+/-10%	450 gms
	hther yarn +50D/36F		32S/1x2 hther yarn rib 2x2, GSM-300+/-10%	100 gms
	poly +16S/1CVC 60/40 french terry knitted		26S/1 CVC 60/40 waffle, GSM-180+/-10%	65 gms
3	fabric, GSM-270+/-10% Camo print hoodie jacket made out from	19556 Pcs	32S/1 combed ctn+50D/36F poly +16S/1CVC 60/40 french terry knitted fabric, GSM-270+/-10%	450 gms
	32S/1 combed ctn+50D/36F poly		32S/1 combed ctn+50D/36F poly +16S/1CVC 60/40 french knitted fabric, GSM-270+/-10%	9 gms
	+16S/1CVC 60/40 french terry knitted		32S/1x2 combed ctn rib 2x2 knitted fabric, GSM-300+/-10%	100 gms
	fabric,GSM-270+/-10%		26S/1 combed ctn jersey knitted fabric, GSM-160+/-10%	55 gms
4	Stripe hoodie jacket made out from 32S/1	38185 Pcs	32S/1 combed ctn+50D/36F poly +16S/1CVC 60/40 french terry knitted fabric, GSM-270+/-10%	475 gms
	combed ctn+50D/36F		32S/1 combed ctn+50D/36F poly +16S/1CVC 60/40 french knitted fabric, GSM-270+/-10%	9 gms
	french terry knitted fabric, GSM-270+/-10%		32S/1x2 combed ctn rib 2x2 knitted fabric, GSM-300+/-10%	105 gms
			26S/1 combed ctn jersey knitted fabric, GSM-160+/-10%	55 gms
5	Fleece hoodie jacket	11323	32S/1 BC05 hther yarn +50D/36F poly +16S/1CVC	475 gms

made out from 32S/1	Pcs	60/40 french terry knitted fabric, GSM-270+/-10%	-
combed ctn+50D/36F poly +16S/1CVC 60/40		32S/1 BC05 hther yarn +50D/36F poly +16S/1CVC 60/40 french knitted fabric, GSM-270+/-10%	9 gms
french terry knitted		32S/1 BC05 htheryarn rib2x2knitted fabric,GSM-	105 ama
fabric, GSM-270+/-10%		300+/-10%	105 gms
		26S/1 combed ctn jersey knitted fabric, GSM-160+/-10%	55 gms
		100+7-1076	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 435	M/s Pearl Global Ltd., Gurgoan
NC No.47/AM11	F.No.01/84/162/564/AM07/DES-V
Dated 17.02.2011	Re-fixation of input output norms in respect of Advance
	Authorization No.0510201506 dated 22.03.2007.

Decision: The Committee considered the case as per agenda along with other relevant papers and heard Sh. Koshy Mathew, General Manager of the firm, who appeared for personal hearing alongwith two authorized representatives. They explained the case alongwith sample, CAD, Laymarker, paper pattern etc and relevant documents pertaining to the case. It was observed that earlier this case cleared by NC as per written comments of TC, Mumbai. It was observed that in this case there are two export item and firm have asked the import Qty. in Kg. term. The Committee went through the sample of export item i.e Baby doll french terry hoodie jacket and observed that jackets are double size of hood made out of same shell fabric with two patch pockets and all the items of import mentioned in the application are used in the respective export item. The Committee felt that earlier NC would have decided assuming the single layer of hood of export item, as sample was not seen earlier. The copies of shipping bills of this case were also went through. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that as per calculation work out on the basis of size-wise measurement given, the consumption of all inputs asked against each export item is justified. Accordingly, it was decided to re-fix the norms in this case as detailed below: -

S.	Export Product	Export	Import Item	Qty. allowed/Pc
No		Qty.		
1	Baby doll french	12900	30S/1 cotton +20S/1 cotton	326 gms
	terry hoodie jackets	Pcs	french terry knitted fabric,	_

	made out from 30S/1 cotton +20S/1 cotton french terry knitted fabric, GSM-210+/-10%		GSM-210+/-10% 30S/1 cotton +40D spandex 2x2rib knitted (97% cotton 3% spandex fabric, GSM- 235+/-10%	91 gms
2	Baby doll french terry hoodie jackets made out from 30S/1 cotton +20S/1 cotton	5500 Pcs	32S/1 BC05 hther yarn+20S/1 combed cotton single terry knitted fabric, before wash GSM-215+/-10%	326 gms
	french terry knitted fabric, GSM-210+/- 10%		97% cotton 3% spandex 32S/1 BCO5 hther yarn +40D spandex 2x2 rib BW trim knitted fabric, GSM-230s+/-10%	91 gms

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 436	M/s International Textiles, New Delhi
NC No.47/AM11	Pt. F.No.01/84/162/449/AM06/DES-V
Dated 17.02.2011	Clarification regarding Customs inquiry in r/o redemption
	against Advance Authorization No.0510170596 dated
	16.11.2005.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.

S.K.Narang, an authorized representative of the firm, who appeared for personal hearing. He explained the case alongwith sample and relevant documents pertaining to this case. It was observed that subject advance authorization was issued as per SION, J-289. The export item is Ladies skirt 100% polyester P.Loom tiered made out of 100% polyester P.Loom fabrics, GSM-123+/-10%. O/o Customs, New Delhi have sought clarifications as to whether the term expression 'tiered skirt' and 'w/sash' used in the said license stand for and whether the import of tiered or hammered/crushed fabric or the import of fabric in plated form hammered/crushed could be done by the firm particularly when such type of fabric is not mentioned as an import item in the subject license. The Committee felt that 'tiered or hammered/crushed fabric is a style type of fabric and in this process skirt is stitched in horizontal rows. For this, imported polyester fabric has to be crushed or hammered i.e in multifold in width to show a plated pattern to make the various tears for manufacture of complete skirt. These facts have been examined by the technical members of the committee on the basis of sample submitted by the firm in this case. Accordingly, Committee felt that total 2331 Pcs (1099 Pcs of export item No. 1 and 1232 Pcs of export item No. 2), the import item 100% polyester P.Loom fabric, which should be tiered or hammered/crushed fabric and has been allowed correctly against the A/A in question. Further, in any case there is no change of duty for the imported polyester fabric whether the same is tiered or hammered/crushed, hence there is no financial implication. In so far as 'w/sash' is concerned, Committee decided to clarify that normally term is a spelling mistake i.e for 'without wash' export item, hence there is no other significance on export item of this term. In view of the above, Committee decided to clarify that for the import item '100% polyester P.Loom' fabric, the term 'tiered or hammered/crushed' fabric may also be allowed, as there is no malafide intention anywhere in the imported fabric in this case. R.A may redeem the license accordingly. O/o Commissionerate of Customs (Preventive), New Delhi may also be informed accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 437	M/s Loyal Textiles Mills, Kovilpatti
NC No.47/AM11	F.No.01/84/50/176/AM08/DES-V
Dated 17.02.2011	Re-fixation of input output norms for import of dyes and chemicals for export of technical garments.

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the

case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 17.03.2011.

Case No. 438	M/s Ambadi Enterprises Ltd., Gurgoan
NC No.47/AM11	F.No.01/84/50/2/AM06/DES-V
Dated 10.02.2011	Re-fixation of input output norms in respect of Advance Authorization No.0510154329 dated 29.03.2005.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Prem Kishor Sinha, AGM (Shipping) of the firm, who appeared for personal hearing alongwith one authorized representative. They explained that against the advance authorization in question, firm had imported total 3390.70 Mtrs. but due to fabric rejection, they re-exported 1665.40 Mtrs. to the supplier. They explained that the GSM of imported fabric is 417.32 (width -55.12") and after embroidery the GSM of fabric increases to 624.13. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow 3390.30 Mtrs. of import fabric against export of 3313.90 Mtrs. fabrics in this case. R.A may be advised to redeem the license accordingly. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 439	M/s Indo British Garments Pvt. Ltd., Faridabad
NC No.47/AM11	F.No.01/84/50/54/AM10/DES-V
Dated 17.02.2011	Ratification of input output norms in respect of Advance
	Authorization No.0510244229 dated 23.06.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 17.03.2011.

Case No. 440	M/s Lilliput kidswear Ltd., New Delhi
NC No.47/AM11	F.No.01/84/50/197/AM11/DES-V

Dated 17.02.2011	Ratification of input output norms in respect of Advance
	Authorization No.0510269606 dated 03.08.2010.

Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant information/details available in the file to the representative of DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 17.03.2011.

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